GOVERNMENT OF INDIA PANCHAYATI RAJ LOK SABHA

UNSTARRED QUESTION NO:5421 ANSWERED ON:13.12.2010 MOU WITH STATE GOVERNMENTS Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether some State Governments have neglected the Union Government request to sign an MoU with the Ministry of Panchayati Raj and to constitute an Advisory Committee;
- (b) if so, the details thereof; and
- (c) the steps taken by the Union Government to resolve the issues amicably?

Answer

MINISTER OF PANCHAYATI RAJ(Dr. C.P. JOSHI)

- (a) & (b): Joint Statement of Conclusions were singed by the Ministry of Panchayati Raj with all the States and UTs where the Part IX of the Constitution is applicable except with the State of Bihar, Gujarat, Jharkhand, Tamil Nadu and Union Territories of Chandigarh, Dadra & Nagar Haveli and Daman & Diu between February, 2005 to June, 2007. Though there was a proposal to constitute the State Advisory Committees, it was decided not to set up the State Advisory Committees as Panchayati Raj is a State subject.
- (c): As per the Constitutional provisions, it is the States who have been charged with the responsibilities of devolution of powers to the Panchayati Raj Institutions. Thus, the Constitutional order make it imperative for the mutual consultations between the Centre and States on the roadmap for Panchayati Raj. The central government will continue its endeavour in this direction.